**GOVERNMENT OF INDIA**
**MINISTRY OF AYUSH**

**RAJYA SABHA**
**UNSTARRED QUESTION NO-970**
**TO BE ANSWERED ON 26.07.2022**

# YOGA AND NATUROPATHY PRACTITIONERS IN THE COUNTRY

**970. SMT. PHULO DEVI NETAM:**

Will the Minister of **AYUSH** be pleased to state:

a. the details regarding the number of Yoga and Naturopathy practitioners in the country, year-wise;

b. whether it is a fact that Yoga and Naturopathy practitioners are not required to register before they start practising in the country;

c. if so, the reasons for the lack of an Act to govern Yoga and Naturopathy practice thereof;

d. whether it is a fact that 17 States have passed their own registration laws for Yoga and Naturopathy practitioners; and

e. if so, how Government plans to handle the uneven effect of registrations in various States?

**ANSWER**
**THE MINISTER OF AYUSH**
**(SHRI SARBANANDA SONOWAL)**

(a): As per the Annual Statistical publication of Ministry of Ayush namely 'Ayush in India-2020', the total number of Registered Bachelor of Naturopathy and Yogic Sciences (BNYS) practitioners in the country from 2016 to 2020 are given below:

| Year | Total Number of BNYS Practitioners |
|---|---|
| 2016 | 2220 |
| 2017 | 2242 |
| 2018 | 2485 |
| 2019 | 2383 |
| 2020 | 4097 |

Data Source: State/UT Governments

(b) to (e): At present, there is no central level legislation for the regulation of Yoga and Naturopathy. Since public health is a state subject, State/UT Governments can make laws for the registration of Yoga and Naturopathy practitioners. Also, in the year 2006, Ministry of Ayush has issued detailed guidelines for the registration of Naturopathy practitioners and for the accreditation of Naturopathy institutions to all the States and UT governments. In the said guidelines, Ministry of Ayush requested all the State and UT governments to enact comprehensive legislation for the regulation of Naturopathy.

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